C.P. (circil) 1/9, 6

Serial No. of Order

Date of Order

This case should be put up on the date so which anythologo has been pasted for hearing,

Massbellen pasted for hearing,

Manual

Vice-chairman,

Manual

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5.16.9.91

I have heard Mr. G.A.R.Dora learned Counsel for the petitioner and Mr. B.Pal learned Senior Standing Counsel for Railway Administration at some length. The undisputed position is that due to certain wrong understanding the judgment was not implemented but in the meanwhile the interim order has been implemented. In such circumstances, the proceeding for contempt is dropped.

Vice-Chairman